

**NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
CAMP AT CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF
PRINCIPAL BENCH, NEW DELHI, NATIONAL COMPANY LAW
TRIBUNAL, HELD ON 22.05.2020 AT 11.00 A.M. THROUGH VIDEO
CONFERENCING:**

PRESENT : SHRI. B.S.V.PRAKASH KUMAR, ACTING PRESIDENT

APPLICATION NUMBER : IA/2060/ND/2020

IN

PETITION NUMBER : CP(IB)/2482/ND/2019

**NAME OF THE PETITIONER(S) : IRP of M/s. Crayons Advertising Private
Limited**

NAME OF THE RESPONDENT(S):

UNDER SECTION : 12A of IBC, 2016

ORDER

Mr. Pranav Kumar, IRP and counsel namely Mr. Anang Shandilya for the Applicant, appeared and the hearing has been conducted through Video Conferencing.

On the withdrawal application filed by the Resolution Professional along with Form-FA, since the IRP having stated that the CIRP costs has already been paid, this CP/IB/2482/ND/2019 is hereby **dismissed as withdrawn** by allowing this IA/2060/ND/2020.

Sd/-
**(B.S.V.PRAKASH KUMAR)
ACTING PRESIDENT**